

PERSON ARRESTED FOR POSING AS M. P.

1125. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any enquiry was held in regard to the recent arrest of a person from South Delhi recently on the charges of posing as a Member of parliament; and

(b) if so, the details thereof and the action taken by Government against that person?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) A case FIR No. 464 dated 4-11-1970 under sections 419/420 IPC was registered at Police Station Hauz Khas, New Delhi.

A resident of Green Park Extension, New Delhi, is reported to have addressed letters to Deputy Minister, Ministry of Steel and Heavy Engineering, Government of India, New Delhi, and to the Secretary of that Ministry, on the letter held meant for Members of Parliament. He is alleged to have requested for information regarding the proposed sites of three new Steel Plants to be set up by Government of India. The matter was investigated by Crime Branch of Delhi Police and a case, as stated above, was registered. He was arrested on 4th November, 1970 and was released on bail by the Magistrate on 5th November, 1970.

TENURE OF I.C.S. AND I.A.S. OFFICERS

1126. SHRI N. G. GORAY: Will the PRIME MINISTER be pleased to state:

(a) the number of officers of I.C.S. and I.A.S. cadre who are serving at present the first, second and third extension, respectively, over the normal tenure of deputation to the Central Ministries; and

(b) the names of the State to which they belong?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a)

there are 20 IAS officers of various State cadres servicing in Secretariat posts in Central Ministries/Departments over the normal tenure. Their break up is as follows:—

First Extension 12

Second Extension 5

Third or more Extension 3

(b) These officers belong to;—

Andhra Pradesh 1

Assam 1

Bihar 1

Haryana 1

Kerala 1

Maharashtra 3

Rajasthan 3

Orissa 3

Tamil Nadu 1

Uttar Pradesh 5

1127. [Transferred to the 14th December, 1970.]

REPRESENTATION FOR COFFEE BOARD
LABOUR UNION IN COFFEE BOARD

1128. SHRI SASANKASEKHAR SANYAL:

SHRI SALIL KUMAR
GANGULY:

DR. K. MATHEW KURIAN:
SHRI K.P. SUBRAMANIA
MENON:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have received any memorandum from the Coffee Board Labour Union requesting to include one union representative in the Coffee Board;

(b) if so, whether Government have taken any decision in the matter; and

(c) if not, the time by when a decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c) There is no specific provision under the Coffee Act, 1942 and the rules framed thereunder to provide representation to the Coffee Board Labour Union.

LOCAL COMPENSATORY ALLOWANCE TO COFFEE BOARD STAFF

1129. DR. K. MATHEW KURIAN:
SHRI K.P. SUBRAMANIA
MENON:
SHRI JALIL KUMAR
GANGULY:
SHRI MONORANJAN ROY:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that the Coffee Board is giving special local compensatory allowance to their class II and Class III category staff who are working at Chickmangalore and Balhantar;

(b) whether it is a fact that the same allowance is not being given to class IV category staff; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c) Local Compensatory Allowance was initially called Servants Allowance and was paid to Class I, II and III staff working at the Central Coffee Research Institute, Balehonnur and the Coffee Research Sub-Station, Chethali with a view to mitigating the hardships caused by the remoteness of these localities. Since it is a servants allowance, it is not being paid to Class IV staff from the very beginning.

BONUS TO COFFEE BOARD WORKERS

1130. SHRI K. P. SUBRAMANIA MENON: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that the bonus for the year 1969-70 has not yet

been given to the Coffee Board workers;

(b) if so, the reasons for the delay; and

(c) the time by when it is likely to be paid?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c) Writ Petitions have been filed by Planters in the High Court of Mysore challenging the Government's order regarding payment of bonus to the employees of the Coffee Board.

मंत्रिमंडलीय सचिवालय में भर्ती के नियम

1131. श्री नवल किशोर :

श्री गणेशीलाल चौधरी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि मंत्रिमंडलीय सचिवालय तथा उसके अधीनस्थ कार्यालयों में कर्मचारियों की नियुक्ति के लिए भर्ती सम्बन्धी नियम अभी तक नहीं बनाए गये हैं अथवा उन्हें अन्तिम रूप नहीं दिया गया है;

(ख) यदि हाँ, तो इन नियमों को कब तक अन्तिम रूप दे दिये जाने की संभावना है;

(ग) गत तीन वर्षों के दौरान मंत्रिमंडलीय सचिवालय में भर्ती किये गये कर्मचारियों की संख्या क्या है तथा उनमें से निम्न पदों से पदोन्नति पाये हुए लोगों की संख्या तथा शैक्षणिक योग्यता तथा जिस पद पर वह भर्ती हुए थे उसके वेतनमान क्या है; और

(घ) क्या सरकार गत तीन वर्षों के दौरान हुई अयोग्य व्यक्तियों की भर्ती के सम्बन्ध में जांच करने का विचार रखती है ?